

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Diary No.22483/2017

(Arising out of impugned final judgment and order dated 04-04-2017 in FA No.412/2006 passed by the High Court Of Judicature At Allahabad)

GAS AUTHORITY OF INDIA LTD.(GAIL (INDIA) LTD.) Petitioner(s)

VERSUS

BANGALI SINGH (DECEASED) THROUGH LRS & ORS. Respondent(s)

(IA No.75938/2017-CONDONATION OF DELAY IN FILING and IA No.75941/2017-EXEMPTION FROM FILING O.T.)

Date : 11-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Tushar Mehta, Sr. Adv.
 Mr. Kaushik Laik, AOR

For Respondent(s) Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

Delay condoned.

Issue notice.

Tag with SLP (C) No.17180/2017.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER